(SHRI K. BRAHMANANDA REDDI): (a) and (b) There is considerable misunderstanding about the Eighth Schedule to the Constitution. In a strictly constitutional sense, this Schedule is now, superfluous. The inclusion of any new language in the Schedule does not confer any benefit or advantage to it. The Government's policy, therefore, has been not to enlarge the Schedule further but to use constructive methods to preserve and develop the rich cultural and literary heritage of languages which are not Facilities for included in this Schedule. instruction through the medium of Nepali, for the study and development of Nepali literature and language, and for the use of Nepali for official purposes already exist in areas where Nepali is prevalent. The Nepali language has been recognised by the Sahitya Akademi also.

# Promotion of stenographers in the Ministry of Home Affairs

\*530. SHRI NATHI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the quota prescribed for graphers Grade III of CSS for their promotion to the posts of Stenographers Grade II on seniority basis, has been filled during the year 1975-76 in the Ministry of Home Affairs and, if so, the number of such promotees; BERRY & G. M. F. F. Miller & B.
- (b) whether ad hoc promotions of Stenographers Grade III in the cadre of the Ministry of Home Affairs have been made to fill the temporary vacancies of Grade II Stenographers' posts caused on account of long leave, deputation, retirement and non-availability of UPSC candidates as is generally done in the case of other categories of posts, and if not, the reasons therefor; and
- from Grade III Stenographers for ex-cadre dations relating to recruitment is laid on higher posts as is being done for other the Table of the House.

THE MINISTER OF HOME AFFAIRS categories of posts, and if not, what are the reasons therefor?

> THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Three persons are required to be promoted against this quota. quota is being case to fill this processed.

- (b) As there was no shortage of regular Grade II Stenographers the need for ad hoc promotions of Grade III Stenographers was not felt
- (c) Applications are being forwarded except in those cases, in which the applicant has still to complete his probationary period.

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## Commission on Recruitment Policy and Selection Methods of Police Personnel

\*531. SHRI D. N. DWIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Government have appointed any Commission to go into matters relating to recruitment policy and selection methods of the police personnel;
- (b) whether the Commission has submitted any interim report; and
- (c) if so, what are the main recommendations?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI): (a) No Commission has been appointed by the Central Government to go into matters relating to Police recruitment as such. Committee on Police Training constituted by the Government of India, however, had examined the recruitment policy and selection methods of police personnel.

(b) and (c) The Committee on Police Training have given their final report and a (c) whether applications are being invited statement indicating their main recommen-

### Statement

Written Answers

The main recommendations made by the Committee on Police Training relate to:—

- (i) Educational, physical and other qualifications and system of recruitment to the rank of Sub-Inspector and Constable.
- (ii) Discontinuance of direct recruitment to the rank of Assistant Sub-Inspector and Deputy Superintendent of Police in States wherever it is prevalent.
- (iii) Promotion quota in the cadre of Sub-Inspectors.
- (iv) Introduction of psychological tests in recruitment.
- (v) Raising of the lower age limit to 21 years, applying the same written examination and marks for the personality test as for the I.A.S., widening the range of optional subjects for written examination and introduction of suitable psychological tests as part of the personality test, in the recruitment to the I.P.S.

# Recommendations for the National Seminar on Energy

\*532. DR. K. MATHEW KURIAN: Will the Minister of ENERGY be pleased to state:

- (a) whether Government's attention has been drawn to the recommendations of the National Seminar on Energy held jointly by the Institute of Asian Studies and the Adminitrative Staff College, Hyderabad, at Hyderabad, in the first week of March, 1976, suggesting the setting up of an Institute of Energy Studies;
- (b) whether Government have examined the proposal; and
  - (c) if so, the action taken in the matter?

THE MINISTER OF ENERGY (SHRI) †Tr K. C. PANT): (a) to (c) A statement is 1976. laid on the Table of the House. Questi

#### Statement

(a) to (c) Government is aware of the recommendations of the National Seminar of Energy held in Hyderabad in the first week of March, 1976 suggesting the setting up of an Institute of Energy Studies. Fuel Policy Committee had also, in their interim report of May, 1972 recommended the constitution of an Institute of Energy Studies. The Committee had, however, recommended in their final report, the setting up of an Energy Board and had stated that if the Energy Board was formed, the functions of the suggested Institute of Energy Studies might be entrusted to These recommendations are the Board. under consideration of the Government.

### †Extraction of crude from forest waste

\*533. SHRI NRIPATI RANJAN CHOUDHURY:

> SHRI HARSH DEO MALAVIYA: SHRI SARDAR AMJAD ALI : SHRIMATI LEELA DAMO-

DARA MENON:

DR. V. B. SINGH:

Will the Minister of SPACE be pleased to state:

- (a) whether Government's attention has been drawn to the claim of extraction of crude oil from forest waste made by the research scientists at the Vikram Sarabhai Space Centre, Trivandrum;
- (b) if so, whether Government have examined the feasibility of such conversion; and
  - (c) if so, what are the details thereof?

THE PRIME MINISTER AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) and (b) Yes, Sir.

(c) Scienists and engineers of the Vikram Sarabhai Space Centre, Trivandrum have

†Transferred from the 22nd March, 1976. (Previously numbered as Starred Question No. 293.)